

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21367/2007
(From the judgement and order dated 12/10/2007 in TMSA No. 2/1999 of The
HIGH COURT OF MADRAS)

KHODAY INDIA LTD.

Petitioner(s)

VERSUS

SCOTCH WHISKY ASSOCIATION & ORS.

Respondent(s)

(With appln(s) for permission to submit additional document(s) and prayer for
interim relief))

Date: 22/02/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr.R.F. Nariman, Sr. Adv.
Mr. Laxmi Narayan, Adv.
Mr.Amit Verma, Adv.
Ms.Neeha Khatri, Adv.
Ms.Vanita Bhargava, Adv. for
M/S. Khaitan & Co., Adv.

For Respondent(s) Mr.Ashok H.Desai, Sr.Adv.
Mr. Zubin Morris, Adv.
Ms.Swati Sinha, Adv.
Ms.Jayashree Singh, Adv. for
M/S Fox Mandal & Co.

UPON hearing counsel the Court made the following
ORDER

List on 22.4.2008.

[Meenu Sethi]
Court Master

[Pushap Lata Bhardwaj]
Court Master